

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.161/MP/2022

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with Section 11(2), along with Regulation 111-113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 *inter-alia* seeking pass through of energy charges (ECR) for the power supplied to the Respondent No. 1/ TANGEDCO under the Power Purchase Agreement dated 19.12.2013, in terms of the directions dated 5.5.2022, 13.5.2022, 20.5.2022 and 27.5.2022 issued by the Ministry of Power, Government of India under Section 11(1) of the Electricity Act, 2003.
- Petitioner : Coastal Energen Private Limited (CEPL)
- Respondents : Tamil Nadu Generation and Distribution Co. Ltd. (TANGEDCO) and Anr.

Petition No.162/MP/2022

- Subject : Petition under Section 79 of the Electricity Act, 2003 read with Section 11(2), along with Regulation 111-113 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 *inter-alia* seeking pass through of energy charges (ECR) for the power supplied to the Respondent No. 1/ TANGEDCO under the Power Purchase Agreement dated 12.12.2013, in terms of the directions dated 5.5.2022, 13.5.2022, 20.5.2022 and 27.5.2022 issued by the Ministry of Power, Government of India under Section 11(1) of the Electricity Act, 2003.
- Petitioner : IL & FS Tamil Nadu Power Co. Ltd. (IL &FS)
- Respondents : Tamil Nadu Generation and Distribution Co. Ltd. (TANGEDCO) and Anr.
- Date of Hearing : **22.8.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Shri Hemant Singh, Advocate, CEPL & ILFS
Shri Lakshyajit Singh Bagdwal, Advocate, CEPL & ILFS
Shri Harshit Singh, Advocate, CEPL & ILFS
Ms. Lavanya Panwar, Advocate, CEPL & ILFS
Shri Chetan Garg, Advocate, CEPL & ILFS
Shri Syed Fazl, Advocate, CEPL & ILFS
Ms. Ankita Bafna, Advocate, CEPL & ILFS
Shri Gyanendra Singh, Advocate, ILFS

Shri Pawan Singh, Advocate, ILFS
Shri Ramesh Kumar, Advocate, CEPL
Shri Rohit Raj, Advocate, CEPL
Shri Shailendra Singh, Advocate, CEPL
Ms. Anusha Nagarajan, Advocate, TANGEDCO
Shri Rahul Ranjan, Advocate, TANGEDCO

Record of Proceedings

Since the order in these matters (which was reserved on 29.1.2024) could not be issued prior to Members of this Commission, who formed part of Coram, demitting office, the matters have been re-listed for the hearing.

2. The learned counsel for the Petitioners and the Respondent, TANGEDCO submitted that the parties have already made detailed submissions in these matters and have also filed their respective written submissions. Learned counsel for both the sides, accordingly, requested the Commission to consider them and reserve these matters for order.
3. Considering the submissions made by the learned counsel for the parties, the Commission permitted the parties to file their brief note of submissions, if any, within a week with a copy to the other side.
4. Subject to the above, the matters were reserved for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)